

which had been laid on the Table of the House in connection with the same question. As you see I refer to article 39 in order to show that the election to the Council should be made under secret ballot. The hon. Member pointed out that there was certain other provision in the same article which dispensed with such things. Now the paper the Government has laid on the Table of the House does not show such a thing, i.e. article 39.

MR. CHAIRMAN: I give my ruling on the point of order. It is not open to any Member, whether Parliamentary Secretary or Opposition Leader or any other to misquote.

SHRI BHUPESH GUPTA: I make a submission, Sir. Here article 39 has been referred to in reply to a question and that shows exactly the opposite of what she had said.

MR. CHAIRMAN: If there is any correction to be made, Mr. Gupta, if she has inadvertently made any kind of slip, she will issue a correction. If she has not, there is nothing more to be said.

SHRI BHUPESH GUPTA: Now we are satisfied.

SHRI H. P. SAKSENA (Uttar Pradesh): We are of the opinion that she has made no misstatements.

**MOTION RE ALLOCATION OF TIME  
BY THE BUSINESS ADVISORY  
COMMITTEE**

SHRI AMOLAKH CHAND (Uttar Pradesh): Sir, I beg to move:

"That this House agrees With the allocation of time proposed by the Business Advisory Committee in regard to Government business as announced by the Deputy Chairman at the sitting of the House held on the 27th September 1955."

MR. CHAIRMAN: The question is.....

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): I would like to say something about this.

MR. CHAIRMAN: This is not a matter for discussion.

SHRI B. C. GHOSE (West Bengal): I would like to make a suggestion.....

SHRI BHUPESH GUPTA (West Bengal): There is the provision.....

SHRI B. C. GHOSE: We were.....

MR. CHAIRMAN: It has been brought to my notice that some hon. Members wanted to be very scrupulous about the observance of rules. In this matter we had a convention, but that does not seem to satisfy some Members. I may consider strict rules with regard to questions and supplementaries.

SHRI B. C. GHOSE: The whole Opposition did not express any opinion. I should like to make a submission, a suggestion. This is a House consisting of many Members. Of course, there are the Government Party Members and there is the Opposition consisting of various groups. It does not mean that if I say something I commit the whole of the Opposition and the Government Members, and you are to take the opinion of the majority of the Members in any matter. And, Sir, when this was referred to, I stood up and I said that that procedure was adopted at our suggestion; I corrected it.....

MR. CHAIRMAN: But then the proceedings state a criticism that the Deputy Chairman should have seen to it that in this respect we conformed to the rules laid down.

SHRI B. C. GHOSE: That was some body's opinion. I am placing certain views before you and it is for you to take.....

SHRI H. P. SAKSENA (Uttar Pradesh): We all agreed with the opinion of Mr. Ghose, the majority of the House. There was no difference.

SHRI BHUPESH GUPTA: As soon as it was pointed out that it had been decided like that, I at once stood up and corrected myself. I did not say anything more. I had no knowledge of it and that was the position. I had some trouble with the Deputy Chair-" man in that connection and the moment it was said, I at once submitted to it, and I think it is absolutely right when you had decided that way. I did not press it. If you want to refer to it, at least you will allow me also to state my position. I never pressed that point. After he had said I absolutely stood by it.

SHRI H. C. DASAPPA (Mysore): With regard to questions and supplementaries, Sir,.....

PROF. G. RANGA (Andhra): Mr. Chairman, it is the privilege of the Chair alone to reconsider its own rulings, its own observations and then in the light of its wisdom to give some other ruling. Now with reference to what fell from your lips a little earlier I would like the Chair to be a little considerate with this House as well as with itself. Some other question was being discussed and some other question was there before the Chair and suddenly the Chair has made certain observations with regard to questions and supplementaries. I suggest that that question ought not to be treated as final.

MR. CHAIRMAN: That does not matter now.

SHRI BHUPESH GUPTA: I submit you may victimise me but for that reason need not punish the House. I have nothing against the Chairman of the House and I make it very clear.

SHRI H. P. SAKSENA: It will be very hard on us if you fix a rule about supplementaries.

MR. CHAIRMAN: Order, order.

SHRI H. C. DASAPPA: May I submit that we have one hour for questions and let there be no subtraction?

MR. CHAIRMAN: We are not talking about that.

SHRI H. C. MATHUR (Rajasthan): I make a submission. The whole-trouble has arisen about the objection, raised by Mr. Bhupesh Gupta.

SHRI B. C. GHOSE: He has withdrawn it.

SHRI H. C. MATHUR: But if you- will kindly pursue the proceedings in the House, you will find, Sir, that Mr. Ghose immediately took care to clarify the whole position and as soon as the position was clarified, Mr. Bhupesh Gupta was absolutely reasonable, Sir, and he said that he never knew the position and everybody in the House was satisfied with the fact that no motion had been moved only to allow the House some flexibility, and the whole House was appreciative of it.

SHRI BHUPESH GUPTA: I make a submission. Yesterday when the Business allotment statement was read out, I accepted it; I did not say anything.

MR. CHAIRMAN: It is accepted now that whether we pass a resolution or not, we are bound by the decision of the Business Advisory Committee, That is understood.

PROF. G. RANGA: Yes, Sir.

*The motion was accordingly not proceeded with.)*

**ORDER TO EXPUNGE  
CERTAIN PORTIONS OF THE  
EBATE OF  
27TH SEPTEMBER, 1955**

MR. CHAIRMAN: Another thing I must say. I looked into the proceedings yesterday. I was very unhappy when I read in the proceedings that in the absence of the Deputy Chairman, certain remarks were made with regard to the Deputy Chairman. I do not want to enter into that. I have asked the Secretary to expunge those portions.